



2026:AHC:20064

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 882 of 2026

Computer Operator Grade B / Assistant Sub
Inspector Neeraj Kumar

.....Petitioner(s)

Versus

The State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Arvind Kumar Tiwari
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri A.K. Tiwari, learned counsel for the writ petitioner and Sri P.K. Srivastava, learned Additional Chief Standing Counsel for the State.
2. Learned counsel for the writ petitioner, as per instructions, submits that by virtue of the transfer order dated 14.06.2025, the writ petitioner was transferred from Amroha to Jaunpur and the writ petitioner has joined but the writ petitioner seeks to be transferred back to Amroha.
3. Prayer in the present petition is for dismissal of the representation which the writ petitioner would prefer.
4. Learned Additional CSC submits that, in case, the writ petitioner has joined the transferred place then he can approach the competent authority for revocation of the transfer order.
5. Considering the submission of the rival parties, the writ petition stands **disposed of** granting liberty to the writ petitioner to prefer representation before the competent authority for transferring back to Amroha. The representation shall only be maintainable and entertained provided that the writ petitioner shall join the transferred place.

(Vikas Budhwar,J.)

January 29, 2026

Rajesh